

16
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 13/252(3)/NCLT/AHM/2017

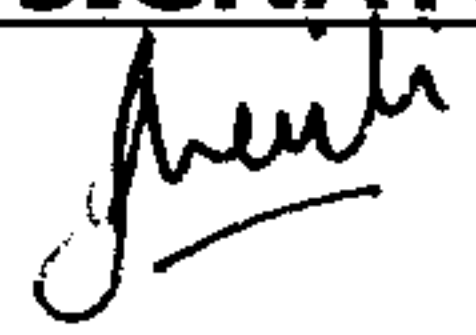
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017**

Name of the Company: Prafulkunverba Kiritsingh Gohil
V/s.
H K Dave Ltd.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHAILI SHAH			
2.				

ORDER

Learned Advocate Ms. Shaili Shah i/b Learned Advocate Ms. Mini Nair present for Appellant. None present for Respondents.

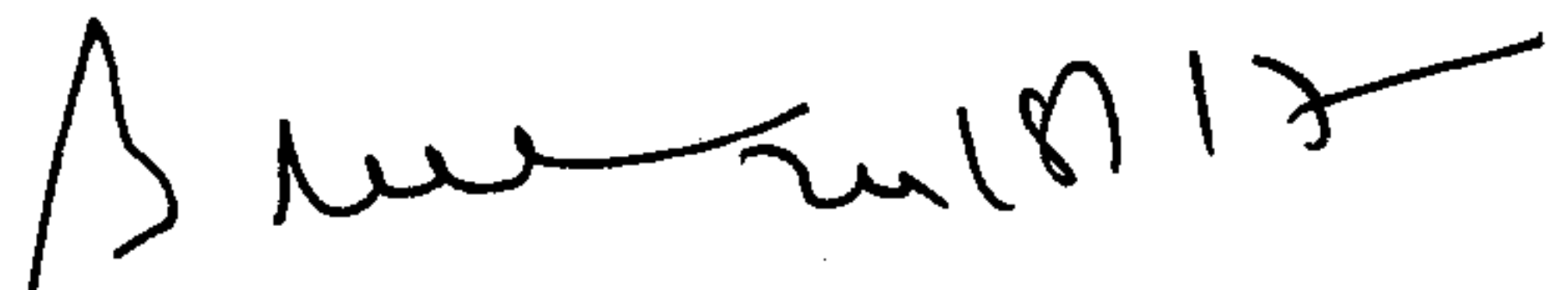
ROC sent letter stating that he received only copy of application but not date of hearing.

Applicant is directed to inform date of hearing to ROC.

ROC shall file objections if any within two weeks.

Applicant not filed copy of Gazette.

List the matter on 12.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 24th day of August, 2017.